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ORISSA ACT 3 OF 1999

***THE INDIAN PENAL CODE (ORISSA AMENDMENT) ACT, 1998**

[Received the assent of the President on the 27th January 1999, first published in an extraordinary issue of the *Orissa Gazette*, dated the 9th March 1999]

AN ACT TO AMEND THE INDIAN PENAL CODE, 1860 IN ITS APPLICATION
TO THE STATE OF ORISSA

Be it enacted by the Legislature of the State of Orissa in the Forty-ninth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Indian Penal Code (Orissa Amendment) Act, 1998.

Amendment of sections 272 to 276. 2. In the Indian Penal Code, 1860, in sections 272, 273, 274, 275 and 276, for the words "shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both", the following shall be substituted, namely:—

"shall be punished with imprisonment for life and shall also be liable to fine:

Provided that the Court may, for adequate and special reasons to be mentioned in the Judgement, impose a sentence of imprisonment which is less than imprisonment for life."

*For the Bill, See *Orissa Gazette*, Extraordinary, dated the (No.)